

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
CAA-10/ND/2023

IN THE MATTER OF:

M/s. Delight Resorts Pvt. Ltd. and Ors. with
M/s. Nucleus Steel Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Ranjana Roy Gawai, Ms.
Vasudha and Ms. Niharika Behl,
Advs.

For the RD

:Ms. Shankari Mishra, Adv.

For the OL

:Ms. Hemlata Rawat, Adv.

For the Income Tax Department

:

ORDER

Due to paucity of time, matter is adjourned to **30.05.2023**.

Sd/-
(COURT OFFICER)